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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

TA No. 62/4940/2020

This the 18th day of November, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)

Dr. Kulvinder Singh S/o S. Nank Singh, R/o Gadpora Tral.

.....Applicant

(Advocate: Mr. M.Y Bhat)

Versus

1. State of Jammu and Kashmir through Commissioner Cum Secretary to Government, Health and Medical Education Department, Civil Secretariat Srinagar/Jammu.
2. Director, Health Services Kashmir, Srinagar.
3. Principal, Medical College, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. AAG)



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ORDER

[O R A L]

DELIVERED BY HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

1. Learned counsel for the applicant submits that he may be allowed to withdraw the TA.
2. In view of the submission made by learned counsel for the applicant, he is permitted to withdraw the present T.A.
3. Accordingly, the instant T.A stands dismissed as withdrawn. No costs.

(MOHD. JAMSHED)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/-

